

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 342 of 1996

Wednesday, this the 5th day of June, 1996

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR P V VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

K. Koya,
Junior Employment Officer,
Union Territory of Lakshadweep,
Kavaratti. .. Applicant

By Advocate Mr Shafik M.A.

Vs.

1. Union of India, represented by the Secretary, Ministry of Home Affairs, North Block, New Delhi.
2. The Administrator, Union Territory of Lakshadweep, Kavaratti.
3. M.K. Muthukoya, District Employment Officer, Union Territory of Lakshadweep, Kavaratti. .. Respondents

By Advocate Mr MVS Nampoothiri for Respondents 1 & 2

The application having been heard on 5th June 1996, the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant seeks a declaration that posts of Deputy Collector and District Employment Officer are not interchangeable unless and until the posts come into the 'DANIL CIVIL SERVICE'. Consequential directions are also prayed for.

2. The grievances of applicant certainly require examination, but not by us at this stage. Applicant

has made A4 representation before respondent Administrator and that is pending consideration for over five months. The Administrator will consider the representation on its merits and pass a speaking order thereon within four weeks from today. Such order will be communicated to applicant.

3. Standing counsel submits that he will forward a copy of the original application and a copy of this order to respondent Administrator for compliance. We record the submission.

4. Original application is disposed of as aforesaid. No costs.

Dated the 5th June, 1996.

A. Venkatakrishnan
P V VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

Chettur Sankaran Nair (J)
CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN